

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI

Original Application No. 54 of 2026

IN THE MATTER OF:

Pradeep Sharma

...Applicant

Versus

State of Uttarakhand and Ors.

...Respondents

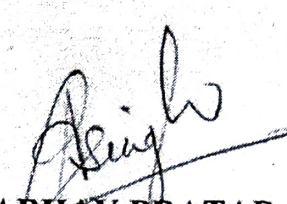
INDEX

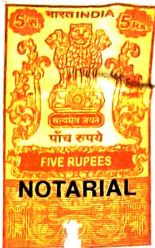
<u>Sr. No.</u>	<u>Particulars</u>	<u>Page No.</u>
<u>1.</u>	REPLY/AFFIDAVIT ON BEHALF RESPONDENT NO. 2 ALONGWITH THE ANNEXURE	1-33

TROUGH COUNSEL

DATE: 15.07.2026

PLACE: FARIDABAD


ABHAY PRATAP,
COUNSEL FOR THE RESPONDENT NO. 2
OM-16/57, 2nd FLOOR,
EDEN ESTATE SOCIETY,
SECTOR-81, FARIDABAD, HARYANA
EMAIL: lwyrpratapabhay@gmail.com
PH.NO. - 9599057638



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI

Original Application No. 54 of 2026

IN THE MATTER OF:

Pradeep Sharma



Versus

State of Uttarakhand and Ors.

...Respondents

REPLY/AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2

MOST RESPECTFULLY SHOWETH:

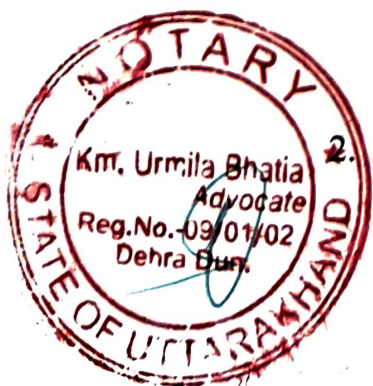
I Ashish Chauhan S/O Shri Mangi Lal, Age- 47 Years, presently posted as District Magistrate, Dehradun, Uttarakhand

Deponent

I, the above named deponent, do hereby solemnly affirm and state here as under:

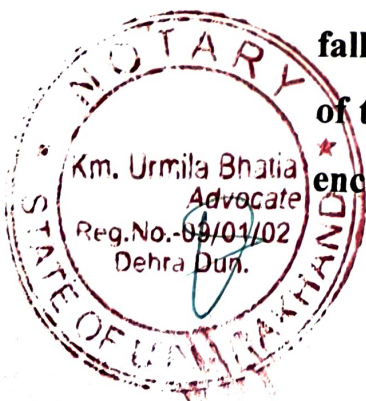
1. That the deponent is presently posted as District Magistrate, Dehradun, Uttarakhand i.e Respondent No. 2 in the present matter, as such he is fully conversant with the facts of the case and competent to share the present affidavit.

2. That the present matter is related to the allegations of large-scale illegal tree cutting, unauthorized mining and excavation operations



and systematic environmental destruction being perpetrated in the village Khala, Tehsil and District Dehradun by Respondent No. 6 in collision with the respondents. This Hon'ble Tribunal vide its order dated 25.03.2026 taking cognizance of the allegations leveled by the Applicant issued Notice to the Respondents and directed to constitute a Joint Committee comprising of representatives of RO, MoEF&CC, Chandigarh, representatives of PCCF, Uttarakhand and District Magistrate, Dehradun. It was also directed that the Respondent No. 2 i.e District Magistrate Dehradun will act as a coordinating agency. The committee will visit the site, ascertain the truthfulness of the allegations made by the applicant and also find out the extent of illegal felling of trees which has been done in the area after taking into account the past record/images of that area and persons responsible for such illegal failing and suggest remedial and punitive action.

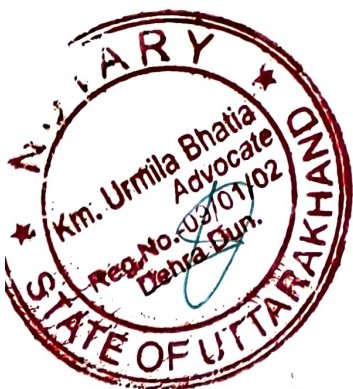
3. That a Joint Committee comprising of above said members was constituted and an inspection visit was carried out in the area on 13.05.2026 in village Khala, Tehsil and district Dehradun. The detailed site inspection, verification of the revenue and forest records, scrutiny of historical records and physical verification of the notified area of the reserve forest boundary was conducted. After examining the records, it was found that the land under the references comprises of Khasra No. 187 measuring 0.0350 hectares, recorded as Banjar category 5-3-D Gram Sabha land and adjoining private holding bearing Khasra No. 178, 179, 183, 184, 185 and 186 were also verified. **After vserification it was found that the inspected site falls outside the boundary of reserve forest Compartment No. 8 of the Rajpur area under Rajpur range. It is also found that no encroachment upon reserve forest land was observed. It is also**



A handwritten signature in blue ink, consisting of stylized letters and a horizontal line.

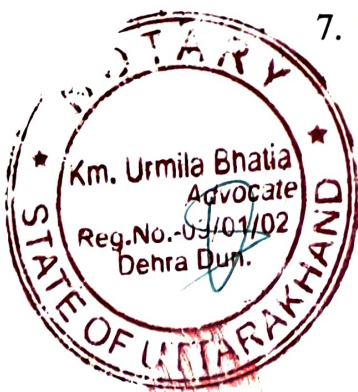
important to mention here that the official records reveal that on different occasions illegal felling and damage to trees had been detected by the forest department and during this course forest department head duly registered forest offence cases and legal proceedings had been initiated as per law accordingly. It is found that the allegations leveled by the applicant are partially substantiated, only to the extent borne out from the official record and the allegations regarding the encroachment upon the reserve forest land are wrong and hence denied. The Report dated 08.07.2026 of the Joint Committee prepared after inspection of the land in question and the verification of the revenue and other records has been annexed herewith as **ANNEXURE R-1** at pages ____ to ____.

4. That the office of Respondent takes serious action as per law concerning such matters as and when any complaint of such nature is received by its office or during inspections are done. It is pertinent to mention here that in the past, permissions with respect to land levelling, legal felling of trees etc. have been granted by concerning departments only as per rules and laws applied. While examining the records it was found that separate forest offences Cases have been registered in the past, whenever any incident of illegal cutting/damage of trees are found within the area under reference. For instance, after getting permission for leveling his private land Shri Manish Dutt Tiwari damaged 4 trees 02.12.2020, without obtaining the requisite permission to do so, accordingly Forest Offense Range Case No. 12/Naap, 2020 -2021 was registered against the accused as per law. Similarly, on 11.03.2022 Sri Viresh Jain was found to have illegally felled 2 Mango trees without local authority. Consequently, Forest Offense Case No. 23/Naap 2021-22 was registered against him under



the statutory provisions. There are similar incidents with respect to leveling of land, illegal cutting of trees etc. and the department being vigilant enough has time to time filed different forest offense cases and under provisions of law and which have been reflected in the joint committee report.

5. It is pertinent to mention here that the joint committee after examining the relevant documentary evidences including revenue records comprising of Khasra, Khatoni, Map, reserve forest notifications, reserve forest boundary records and boundary pillar verification, tree enumeration Records prepared during inspection, permission granted by the competent authority for felling of trees under the provisions of Uttar Pradesh protection of trees in rural and hilly areas act, 1976, Records relating to forest offense cases and the consequential legal proceedings, it was found that the documentary evidences and the factual position observed during the field inspection to be consistent. There was no material on record to show any discrepancy between the official records and the physical status of the site.
6. That it is also important to inform that the relevant departments from time-to-time direct surveillance, intensified patrolling and strict enforcement of the applicability of forest laws to prevent the recurrence of illegal cutting and unauthorized extraction of forest produce. The revenue authorities have also been directed to undertake demarcation of the revenue land in accordance with the authenticated revenue records and to ensure its protection against the encroachment or any other unauthorized activities in the area.
7. That the Respondent after the joint committee inspection and verification of the records and physically inspecting the land in question is of the opinion that the said land does not fall within the



A handwritten signature in blue ink, consisting of stylized letters and a horizontal line at the end.

Notified Reserved Forest and no encroachment upon reserve forest land was found. It can be certainly said that as per the past record complaint regarding illegal felling and damage to certain trees had been received by the departments and the concerned departments has acted immediately and effectively by filing proper forest offense cases against the persons involved in any such illegal activities. The joint committee after investigation did not find any fresh evidence of illegal felling and encroachment over the forest department land.

8. That the contents of the Affidavit have been Prepared under the instructions of the deponent and the same are true and correct and nothing material has been concealed therefrom.
9. That the deponent undertakes to comply with any further directions that this Hon'ble Tribunal may pass in the present matter.

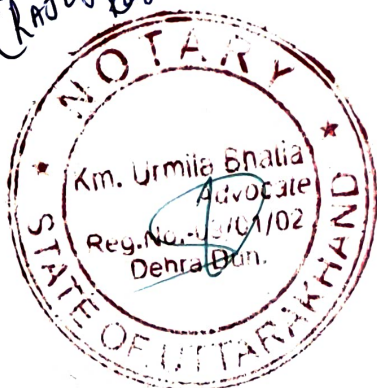


DEPONENT

VERIFICATION

Verified at Dehradun, Uttarakhand on 16th of July, 2026 that the contents of the above affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

Identified by
Rajesh Chandra Acharya
Reg No 2076/2004




DEPONENT

affidavit is sworn before me by

... Ashish Chandra Acharya ...
Dehradun on ... 16/07/2026 ...

KM. URMILA BHATIA
Advocate & NOTARY, Dehradun

कार्यालय जिलाधिकारी देहरादून।

पत्र सं०:- 158/एल0बी0सी0/एन0जी0टी0/2026-27
सेवा में,

दिनांक:- 08, जुलाई, 2026

श्री अभय प्रताप सिंह
पैनल अधिवक्ता,
मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली।

विषय:- मा0 राष्ट्रीय हरित न्यायाधिकरण, (प्रधान पीठ), नई दिल्ली के समक्ष विचाराधीन मूल आवेदन सं० 54/2026, शीर्षक प्रदीप शर्मा बनाम उत्तराखण्ड राज्य एवं अन्य में पारित आदेश दिनांक 25-03-2026 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक Consultant (Judicial), National Green Tribunal Faridkot House, Copernicus Marg, New Delhi-110001 के पत्र दिनांक 06-04-2026 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसमें मा0 राष्ट्रीय हरित न्यायाधिकरण, (प्रधान पीठ), नई दिल्ली के समक्ष विचाराधीन मूल आवेदन सं० 54/2026, शीर्षक प्रदीप शर्मा बनाम उत्तराखण्ड राज्य एवं अन्य में पारित आदेश दिनांक 25-03-2026 के अनुपालन के सम्बन्ध में प्रभागीय वनाधिकारी, मसूरी देहरादून वन प्रभाग मसूरी ने अपने कार्यालय के पत्र संख्या 153/29-1 दिनांक 06-07-2026 के माध्यम से निर्धारित कमेटी की संयुक्त जाँच आख्या प्रस्तुत की गयी, जो संलग्न कर प्रेषित की जा रही है।

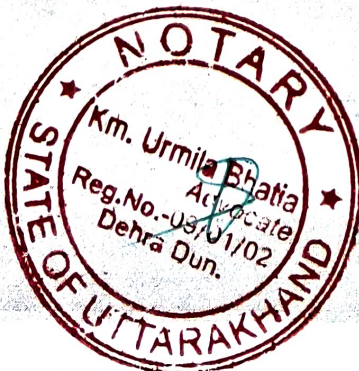
अतः प्रभागीय वनाधिकारी, मसूरी देहरादून वन प्रभाग मसूरी द्वारा प्रस्तुत कमेटी की संयुक्त जाँच आख्या संलग्न कर आपको इस अनुरोध के साथ प्रेषित कि प्रश्नगत प्रकरण पर नियमानुसार आख्या/प्रतिउत्तर मा0 एनजी0टी0 में दाखिल कर पैरवी किये जाने के सम्बन्ध में अग्रेत्तर कार्यवाही करने का कष्ट करें।

संलग्न:- यथोपरि।

भवदीया,

प्रभारी अधिकारी (स्था0नि0)
कलेक्ट्रेट देहरादून।





कार्यालय प्रभागीय वनाधिकारी, मसूरी वन प्रभाग, मसूरी।

पत्रांक: 153/29-1, हुकलैण्ड, दिनांक: 6, जुलाई, 2026

सेवा में,

जिलाधिकारी,
देहरादून।

विषय:- मा0 राष्ट्रीय हरित अधिकरण में योजित वाद सं0 Original Application No 54/2026 Prdeep Sharma Versus State of Uttarakhand & Ors. के अनुपालन में अवैध कटान एवं अतिक्रमण के सम्बन्ध में स्थलीय निरीक्षण आख्या।

सन्दर्भ:- कार्यालय जिलाधिकारी देहरादून का पत्रांक 40/LBC/कार्यवाही/2025-26, दिनांक 11.05.2026, पत्रांक 139/LBC/2026 दिनांक 02.07.2026 एवं प्रमुख वन संरक्षक, पर्यावरण, उत्तराखण्ड देहरादून का पत्रांक 149/29-5, दिनांक 27 मई 2026

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र के अनुपालन में मा0 राष्ट्रीय हरित अधिकरण में योजित वाद सं0 Original Application No 54/2026 Prdeep Sharma Versus State of Uttarakhand & Ors. द्वारा आदेश दिनांक 25.03.2026 में गठित समिति की संयुक्त निरीक्षण रिपोर्ट संलग्न कर आवश्यक कार्यवाही हेतु सेवा में सादर प्रेषित।

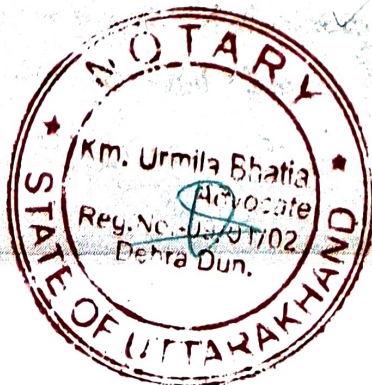
संलग्नक:- यथोपरि

भवदीय,

(अमित कंवर भा0य0से0)
प्रभागीय वनाधिकारी
मसूरी वन प्रभाग, मसूरी

प्रतिलिपि:- उप-जिलाधिकारी, सदर, देहरादून को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(अमित कंवर भा0य0से0)
प्रभागीय वनाधिकारी
मसूरी वन प्रभाग, मसूरी



112

8

JOINT INSPECTION REPORT

(In compliance of the Order dated 25.03.2026 passed by the Hon'ble National Green Tribunal Principal Bench New Delhi in Original Application No 54/2026, Pradeep Sharma Vs State of Uttarakhand & Others.)

1. Background:

Pursuant to the directions contained in the Order dated 25.03.2026 passed by the Hon'ble National Green Tribunal in the above-mentioned Original Application, a Joint Committee comprising representatives of the Integrated Regional Office, Ministry of Environment, Forest and Climate Change (MoEFCC), the representative of the Principal Chief Conservator of Forests Uttarakhand, and the District Magistrate Dehradun was constituted to conduct a site inspection of the subject land situated at Village Khalagaon, Kuthalgate area, Dehradun, and to submit its report before the Hon'ble Tribunal.

2. Constitution of Inspection Team:

The Inspection was carried out by the following Officers:

1. Assistant Inspector General of Forests (Central), IRO, MoEFCC, Dehradun
2. Divisional Forest Officer, Mussoorie Forest Division, Mussoorie.
3. Sub-District Magistrate (Judicial), Dehradun

3. Date and Place of Inspection:

Date of Inspection: 13th May 2026

Location/Site: Village Khala - Gaoun Kuthalgate, Khasra No 178, 179, 183, 184, 185, 186 and 187.

District: Dehradun.

- ### 4. Observation During Inspection:
- Upon the Inspection of the site, the following observation were recorded: -

(i) Truthfulness of the Allegations:

In compliance with the directions contained in the Order dated 25.03.2026 passed by the Hon'ble National Green Tribunal, the Joint Committee undertook a comprehensive examination of the allegations by conducting a detailed site inspection,



verification of the relevant Revenue and Forest records, scrutiny of historical records, and physical verification of the notified Reserved Forest boundary. Upon examination of the records available with the Revenue, including the Khatauni and village cadastral map (Sajra), the land under reference comprises Khasra No. 187 measuring 0.0350 hectare, recorded as Banjar Category 5-3-D (Gram Sabha Land) and adjoining private holdings bearing Khasra Nos. 178, 179, 183, 184, 185 and 186 were also verified. The inspected site falls outside the boundary of Reserved Forest Compartment No. 8 of Rajpur Beat under Raipur Range. Verification was carried out with reference to the Notified Reserved Forest boundary under Section 20 of the Indian Forest Act, 1927. Boundary Pillar No. 41 was found intact, while Boundary Pillar Nos. 42, 43 and 44 were also verified. No encroachment upon Reserved Forest land was observed (Annexure-1).

The official records reveal that on different occasions illegal felling and damage to trees had been detected by the Forest Department, whereupon Forest Offence Cases were duly registered and legal proceedings initiated under the applicable provisions of law. Accordingly, the allegations are partially substantiated, only to the extent borne out from the official records, while the allegation relating to encroachment upon Reserved Forest land remains unsubstantiated.

(a) Permission Granted by the Competent Revenue Authority for Land Levelling:

It is respectfully submitted that the District Magistrate, Dehradun, vide Order dated 10.07.2018, granted permission for land levelling in respect of the private land comprised in the specified Khasra numbers, for a period from 10.07.2018 to 09.09.2018, subject to the terms and conditions stipulated therein. It is respectfully submitted that the land in question was treated by the Revenue Authorities as private land, and accordingly, the Additional District Magistrate (Administration), Dehradun, vide Order No. 09/Khani-01/2020 dated 05.10.2020, granted permission to Shri Rameshwara Nand Ji Ashram for land levelling over an area of approximately 0.3000 hectare, subject to prescribed terms and conditions. The permission was issued pursuant to the recommendations of the competent District Level Committee after due scrutiny of the relevant revenue records and was valid from 06.10.2020 to 05.12.2020.



[Handwritten signature]

The conditions specifically prohibited mining activity, excavation below the natural ground level, and unauthorized disposal of excavated material, thereby indicating that the permission was exclusively for land levelling on private land and not for any mining operation (Anexure-02).

(b) Permission Granted for Felling of Trees:

It is respectfully submitted that, upon verification of the relevant departmental records, it was found that Shri Manish Dutt Tyagi had been duly granted permission for the felling of four (04) trees of different species, namely one Tun tree (10-20 cm girth class), one (01) Semal tree (20-30 cm girth class), and two (02) Madara trees (30-40 cm and 20-30/30-40 cm girth classes, one of which was bifurcated from the base), by the Divisional Forest Officer, Mussoorie Forest Division, Mussoorie, vide Letter No. 3315/23-2 dated 07.02.2020 (Annexure-3).

(ii) Intent of Illegal Felling of Trees: The Committee examined the historical records relating to illegal felling and damage to trees maintained by the Forest Department. The record reveals that separate Forest Offence Cases were registered during different periods in respect of illegal felling/damage to trees within the area under reference. These include cases relating to unauthorized felling of trees as well as damage caused during excavation/repair activities.

(a) During the land levelling activities carried out by Shri Manish Dutt Tyagi on his private land, four (04) trees were found to have been damaged on 02.12.2020 without obtaining the requisite permission. Accordingly, Forest Offence Range Case No. 12/ Naap, 2020-21 was registered against the accused under the applicable provisions of law.

(b) On 11.03.2022, Shri Viresh Jain was found to have illegally felled two (02) Mango trees without lawful authority. Consequently, Forest Offence Case No. 23/Naap, 2021-22 was registered against him under the relevant statutory provisions.

(c) During the land levelling work undertaken by Shri Viresh Jain on 19.05.2023, four (04) trees of different species were found to have been damaged. Accordingly, Forest Offence Range Case No. 05/ Naap, 2023-24 was registered against the



[Handwritten signature]

accused. The matter is presently sub judice before the competent court as Case No. 3731 of 2024.

(d) On 07.03.2026, Shri Nishant Jain was found to have illegally felled one (01) Mango tree without obtaining the requisite permission. Consequently, Forest Offence Range Case No. 17/Naap, 2025-26 was registered against him under the applicable legal provisions.

(e) During the excavation and repair works of a wall damaged due to a natural calamity, undertaken by Shri Viresh Jain on his private land situated at Khala Village, on 23.04.2026, the branches of nine (09) Mango trees were found to have been damaged. Consequently, Forest Offence Range Case No. 02/ Naap, 2026-27 was registered against the accused under the relevant provisions of law.

The Committee further verified the present status of vegetation through physical inspection and enumeration carried out by the field staff. A total of 88 standing trees of different species were found existing within the inspected area.

SL No.	Species	Diameter Class (cm)	SL No.	Species	Diameter Class (cm)
1	Mango (<i>Mangifera indica</i>)	40-50	45	Saalu (<i>Xylosma longifolia</i>)	10-20
2	Mango (<i>Mangifera indica</i>)	40-50	46	Saalu (<i>Xylosma longifolia</i>)	10-20
3	Mango (<i>Mangifera indica</i>)	20-30	47	Saalu (<i>Xylosma longifolia</i>)	20-30
4	Mango (<i>Mangifera indica</i>)	20-30	48	Jammun (<i>Syzygium cumini</i>)	10-20
5	Mango (<i>Mangifera indica</i>)	80-90	49	Jammun (<i>Syzygium cumini</i>)	10-20
6	Mango (<i>Mangifera indica</i>)	40-50	50	Jammun (<i>Syzygium cumini</i>)	20-30
7	Mango (<i>Mangifera indica</i>)	90 over	51	Jammun (<i>Syzygium cumini</i>)	10-20
8	Mango (<i>Mangifera indica</i>)	90 over	52	Jammun (<i>Syzygium cumini</i>)	20-30
9	Mango (<i>Mangifera indica</i>)	50-60	53	Jammun (<i>Syzygium cumini</i>)	20-30
10	Mango (<i>Mangifera indica</i>)	90 over	54	Jammun (<i>Syzygium cumini</i>)	20-30
11	Mango (<i>Mangifera indica</i>)	70-80	55	Jammun (<i>Syzygium cumini</i>)	10-20
12	Mango (<i>Mangifera indica</i>)	90 over	56	Semal (<i>Bombax ceiba</i>)	80-90
13	Mango (<i>Mangifera indica</i>)	40-50	57	Semal (<i>Bombax ceiba</i>)	50-60
14	Mango (<i>Mangifera indica</i>)	50-60	58	Semal (<i>Bombax ceiba</i>)	30-40
15	Mango (<i>Mangifera indica</i>)	50-60	59	Semal (<i>Bombax ceiba</i>)	10-20



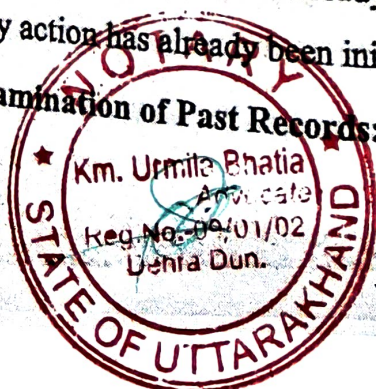
[Handwritten signature]

16	Mango (<i>Mangifera indica</i>)	50-60	60	Semal (<i>Bombax ceiba</i>)	10-20
17	Mango (<i>Mangifera indica</i>)	50-60	61	Pipal (<i>Ficus religiosa</i>)	40-50
18	Mango (<i>Mangifera indica</i>)	20-30	62	Pipal (<i>Ficus religiosa</i>)	40-50
19	Mango (<i>Mangifera indica</i>)	20-30	63	Siras (<i>Albizia lebbbeck</i>)	20-30
20	Mango (<i>Mangifera indica</i>)	50-60	64	Siras (<i>Albizia lebbbeck</i>)	10-20
21	Mango (<i>Mangifera indica</i>)	50-60	65	Siras (<i>Albizia lebbbeck</i>)	10-20
22	Mango (<i>Mangifera indica</i>)	10-20	66	Amaltas (<i>Cassia fistula</i>)	10-20
23	Mango (<i>Mangifera indica</i>)	40-50	67	Amaltas (<i>Cassia fistula</i>)	20-30
24	Mango (<i>Mangifera indica</i>)	50-60	68	Anwala (<i>Emblica officinalis</i>)	30-40
25	Mango (<i>Mangifera indica</i>)	10-20	69	Rohini (<i>Mallotus philippensis</i>)	10-20
26	Mango (<i>Mangifera indica</i>)	40-50	70	Jhingan (<i>Lannea coromandilica</i>)	30-40
27	Mango (<i>Mangifera indica</i>)	10-20	71	Jhingan (<i>Lannea coromandilica</i>)	50-60
28	Mango (<i>Mangifera indica</i>)	50-60	72	Jhingan (<i>Lannea coromandilica</i>)	10-20
29	Mango (<i>Mangifera indica</i>)	30-40	73	Jhingan (<i>Lannea coromandilica</i>)	20-30
30	Sal (<i>Shorea robusta</i>)	90 obove	74	Jhingan (<i>Lannea coromandilica</i>)	20-30
31	Sal (<i>Shorea robusta</i>)	10-20	75	Mandara (<i>Acer cappadocicum</i>)	40-50
32	Sal (<i>Shorea robusta</i>)	30-40	76	Mandara (<i>Acer cappadocicum</i>)	20-30
33	Sal (<i>Shorea robusta</i>)	20-30	77	Mandara (<i>Acer cappadocicum</i>)	20-30
34	Toon (<i>Toona ciliata</i>)	30-40	78	Mandara (<i>Acer cappadocicum</i>)	20-30
35	Toon (<i>Toona ciliata</i>)	40-50	79	Mandara (<i>Acer cappadocicum</i>)	10-20
36	Toon (<i>Toona ciliata</i>)	40-50	80	Silver Oak (<i>Grevillea robusta</i>)	30-40
37	Toon (<i>Toona ciliata</i>)	20-30	81	Mehal (<i>Pyrus pashia</i>)	10-20
38	Toon (<i>Toona ciliata</i>)	50-60	82	Kukaat (Misc.)	10-20
39	Toon (<i>Toona ciliata</i>)	10-20	83	Kukaat (Misc.)	10-20
40	Toon (<i>Toona ciliata</i>)	10-20	84	Kukaat (Misc.)	10-20
41	Toon (<i>Toona ciliata</i>)	40-50	85	Kukaat (Misc.)	20-30
42	Saalu (<i>Xylosma longifolia</i>)	10-20	86	Kukaat (Misc.)	20-30
43	Saalu (<i>Xylosma longifolia</i>)	10-20	87	Kukaat (Misc.)	10-20
44	Saalu (<i>Xylosma longifolia</i>)	20-30	88	Kukaat (Misc.)	20-30

(Annexure-4)

No evidence indicating any fresh or ongoing illegal felling was noticed during the inspection. The Committee, therefore, concludes that the extent of illegal felling is confined to those incidents already reflected in the official records, against which statutory action has already been initiated.

(iii) Examination of Past Records:

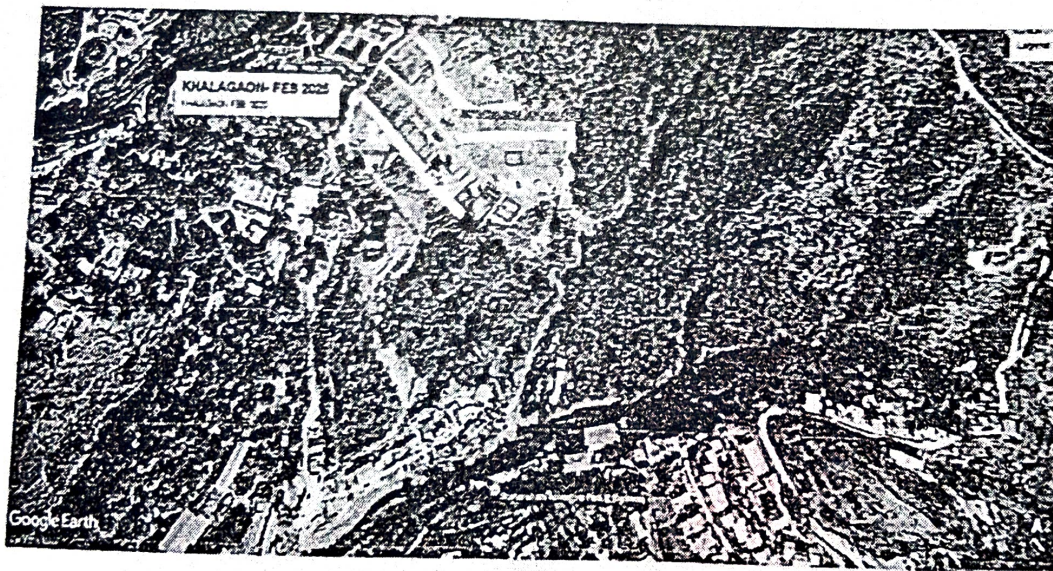
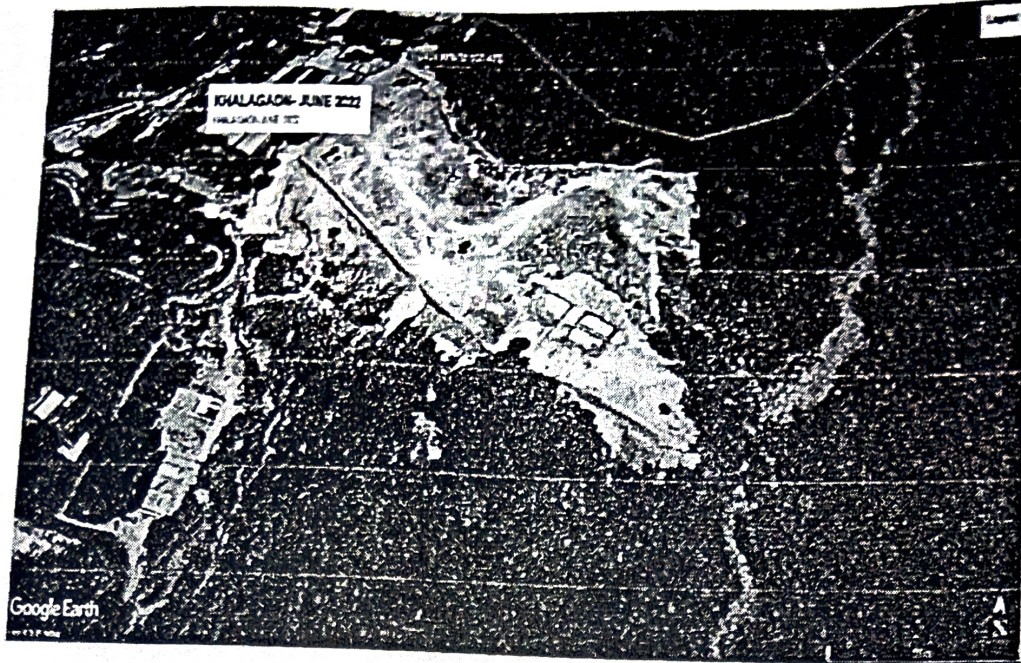


The Joint Committee examined all relevant documentary evidence, including Revenue records comprising Khatauni, Khasra and Village Cadastral Map (Sajra), Reserved Forest Notification issued under Section 20 of the Indian Forest Act, 1927, Reserved Forest boundary records and Boundary Pillar verification, Tree enumeration records prepared during inspection, Permission granted by the competent authority for felling of four trees under the provisions of the Uttar Pradesh Protection of Trees in Rural and Hill Areas Act, 1976, Records relating to Forest Offence Cases and the consequential legal proceedings. The documentary evidence was found to be consistent with the factual position observed during the field inspection. No material discrepancy was noticed between the official records and the physical status of the site.

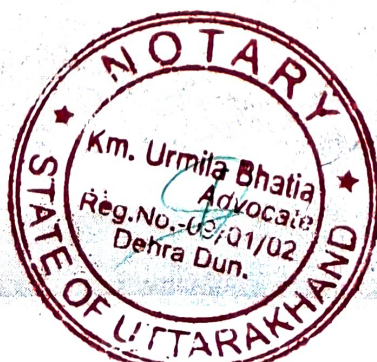


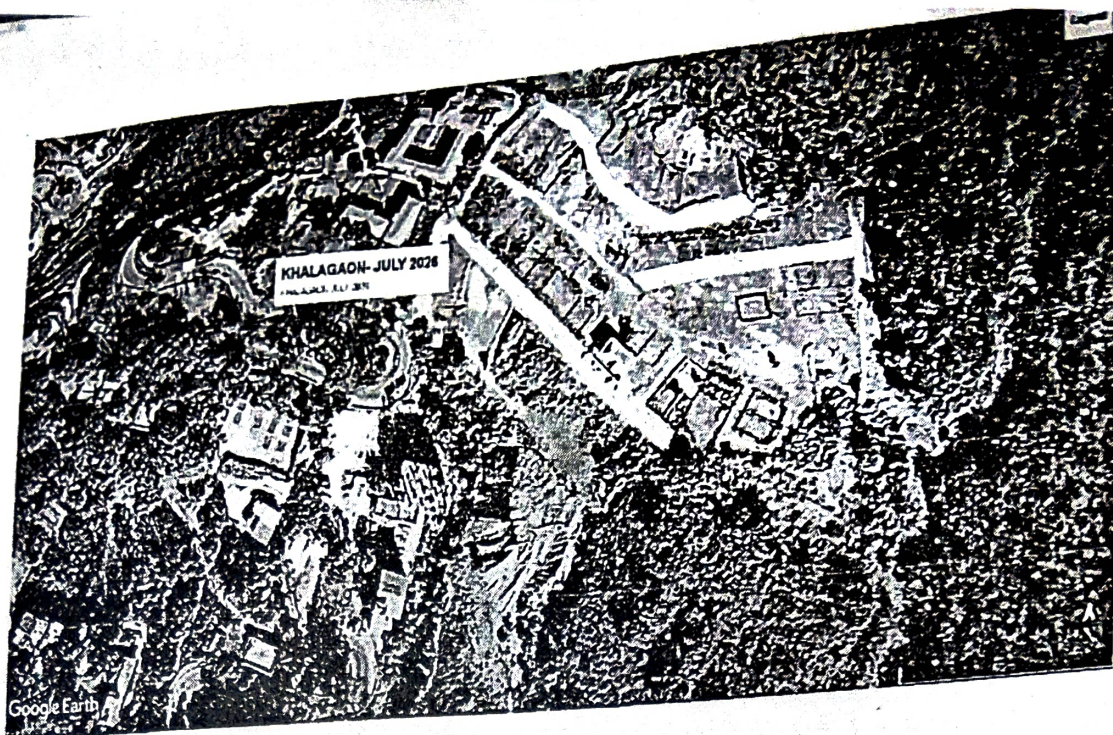
[Handwritten signature] mm

14



[Handwritten signature]





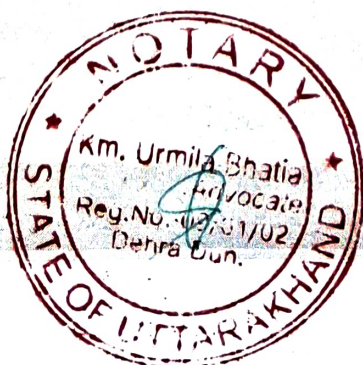
(iv) Remedial and Punitive Actions:

The Committee observed that the competent authorities have already initiated appropriate statutory measures against the violations detected from time to time. Forest Offence Range Cases have been registered in accordance with the applicable provisions of the forest laws, and legal proceedings have been initiated against the persons responsible.

As a preventive measure, the Forest Department has directed continuous surveillance, intensified patrolling and strict enforcement of the applicable forest laws to prevent recurrence of illegal felling or unauthorized extraction of forest produce. Simultaneously, the Revenue Authorities have been directed to undertake demarcation of the Revenue/Gram Sabha land in accordance with the authenticated revenue records and to ensure its protection against encroachment or unauthorized occupation. The Committee is of the considered opinion that coordinated action by the Revenue and Forest Departments shall effectively safeguard the area against future violations.

Conclusion:

On the basis of the site inspection, verification of statutory Revenue and Forest records, examination of the notified Reserved Forest boundary under Section 20 of the

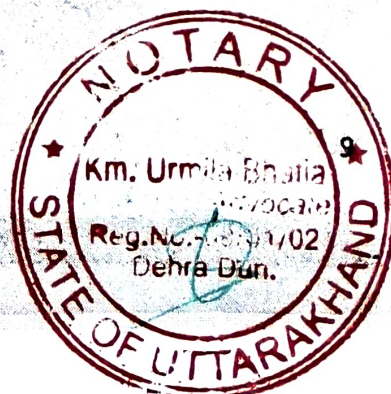


8

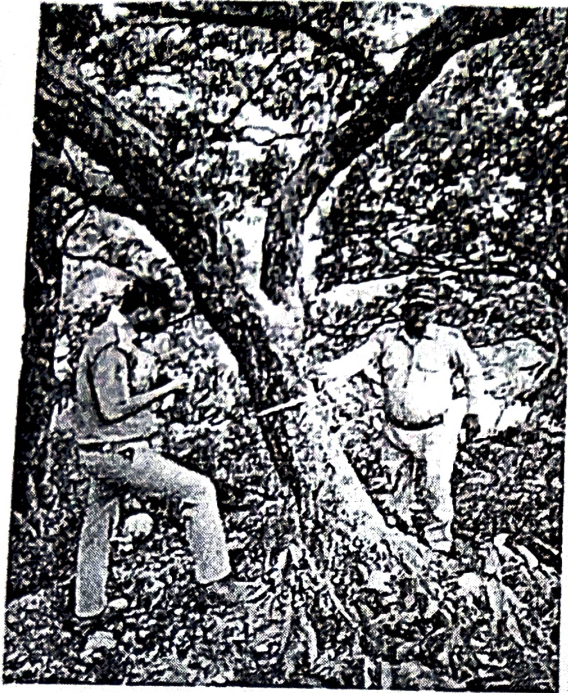
Indian Forest Act, 1927, scrutiny of historical records and other documentary evidence, the Joint Committee concludes that the land under reference does not form part of the Notified Reserved Forest, and no encroachment upon Reserved Forest land was observed during inspection.

The Committee further concludes that although instances of illegal felling and damage to certain trees had occurred in the past, the same had been duly detected by the Forest Department, appropriate Forest Offence Cases were registered, and consequential legal proceedings were initiated under the applicable provisions of law. No fresh evidence of illegal felling was noticed during the present inspection.

Accordingly, the Committee is satisfied that the competent authorities have initiated appropriate preventive, remedial and punitive measures in accordance with law. Continued surveillance, periodic monitoring, timely demarcation of Revenue land and strict enforcement of the relevant statutory provisions are, however, considered essential for ensuring long-term protection of the area and preventing recurrence of similar violations.



[Handwritten signature]



17

The above report is submitted for kind perusal of the Hon'ble National Green Tribunal in compliance of the directions contained of the Order dated 25.03.2026.

Enclosures as above

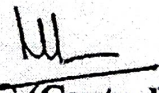
Place: Dehradun

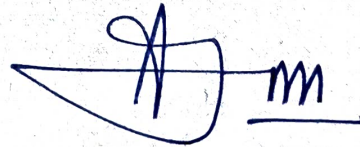
Date:

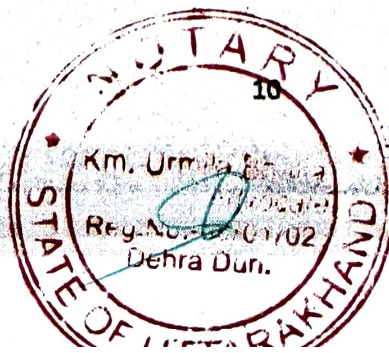
Submitted by:


SDM (Judicial)
Dehradun


Divisional Forest Officer
Mussoorie Forest Division


AIG (Central),
IRO, MoEFCC,
Dehradun





संयुक्त स्थलीय जांच आख्या

प्रभागीय वनाधिकारी, मसूरी वन प्रभाग, मसूरी के कार्यालय पत्र सं० 8513/29-1 दिनांक 12.05.2025 एवं पत्र सं० 5348/29-3 दिनांक 05.08.2026 के क्रम में ग्राम खालागांव के आरक्षित वन के सीमा स्तम्भों की जांच हेतु दिनांक 09.08.2026 को प्रभागीय सर्वेयर व क्षेत्रीय वन कर्मियों द्वारा स्थलीय निरीक्षण किया गया।

मीके पर आरक्षित वन के सीमा स्तम्भ सं० 41 मिला जिसको आधार मानकर प्रभागीय कार्यालय में उपलब्ध गजट नोटिफिकेशन एवं धारा 20 मानचित्र से सीमा स्तम्भ सं० 42 को मीके पर चिन्हित किया गया। सीमा स्तम्भ सं० 42 के आगे खड़ी दांग मिली जिस कारण आगे सीमा स्तम्भों को चिन्हित किया जाना संभव नहीं हो पाया। आगे के सीमा स्तम्भों को गूगल अर्थ की सहायता से मिलान किया गया। जिससे आरक्षित वन की सीमा व अन्य भूमि (कास्त सिविल या सरकारी) को पृथक् करती है। उपलब्ध अभिलेखों के अनुसार प्रश्नगत भूमि आरक्षित वन क्षेत्र से बाहर है।

अतः जांच आख्या महोदय की सेवा में अग्रेत्तर कार्यवाही हेतु सादर प्रेषित है।

(नवीन राणा)
वन बीट अधिकारी
रायपुर बीट

(सुरेश राणा)
अनुभाग अधिकारी
रायपुर अनुभाग

(हरीश गैरोला)
वन क्षेत्राधिकारी
रायपुर रेंज

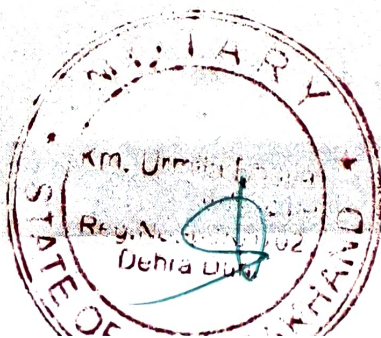
(सतीश चौधरी)
प्रभागीय सर्वेयर
मसूरी वन प्रभाग।

Attested Photo Copy

Km. URMILA BHATIA
Advocate & NOTARY, Dehradun

Attested

वन क्षेत्राधिकारी
रायपुर रेंज
मसूरी वन प्रभाग, मसूरी



(Signature)

श्रीमान महेशचंद्र नारायण
सपा - देहरादून

महोदय, संकाय सं. 554/34/मसरी दिनांक 22/06/2026 कागजात उप वन खंड, मसरी वन, प्रभाग, मसरी

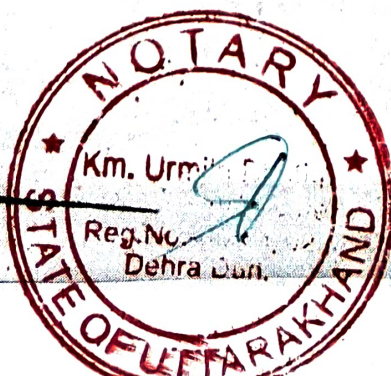
विषय: वन खंडीय खरीद अधिनियम में प्रोत्तित वन सं. 02/1981 Application No-54/2026 in which
अपना वन सं. 554/34/मसरी वन सं. 554/34/मसरी वन सं. 554/34/मसरी वन सं. 554/34/मसरी
में वन खंडीय खरीद अधिनियम में प्रोत्तित वन सं. 02/1981 Application No-54/2026 in which

महोदय, श्रीमान उप वन खंडीय वन सं. 554/34/मसरी वन सं. 554/34/मसरी वन सं. 554/34/मसरी
दिनांक 22/06/2026 में आवेदन वन खंडीय वन सं. 554/34/मसरी वन सं. 554/34/मसरी वन सं. 554/34/मसरी
वापसी/अपेक्षित भूमि अधिनियम में प्रोत्तित वन सं. 02/1981 Application No-54/2026 in which
एवं राजस्व विभाग में वन खंडीय वन सं. 554/34/मसरी वन सं. 554/34/मसरी वन सं. 554/34/मसरी
वन खंडीय वन सं. 554/34/मसरी वन सं. 554/34/मसरी वन सं. 554/34/मसरी वन सं. 554/34/मसरी
विषय वस्तु निम्न है।

प्रमाणित वन सं. 554/34/मसरी वन सं. 554/34/मसरी वन सं. 554/34/मसरी वन सं. 554/34/मसरी
सोम के वन अपेक्षित है। वन खंडीय वन सं. 554/34/मसरी वन सं. 554/34/मसरी वन सं. 554/34/मसरी
से वन खंडीय वन सं. 554/34/मसरी वन सं. 554/34/मसरी वन सं. 554/34/मसरी वन सं. 554/34/मसरी
वन सं. 554/34/मसरी वन सं. 554/34/मसरी वन सं. 554/34/मसरी वन सं. 554/34/मसरी वन सं. 554/34/मसरी
अतिरिक्त वन सं. 554/34/मसरी वन सं. 554/34/मसरी वन सं. 554/34/मसरी वन सं. 554/34/मसरी वन सं. 554/34/मसरी
अतः आला मसरी वन सं. 554/34/मसरी वन सं. 554/34/मसरी वन सं. 554/34/मसरी वन सं. 554/34/मसरी

महोदय,
दिनांक 22/06/2026

रमेश चंद जोशी
राजस्व उपनिरीक्षक
वन सं. 554/34/मसरी



Handwritten signature and initials.

मसूरी जंगल

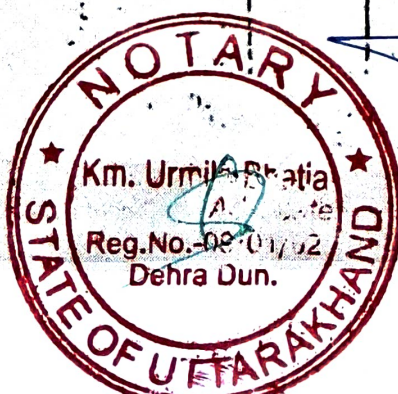


[Signature]

[Signature]

वन क्षेत्राधिकारी
रायपुर रेंज
मसूरी वन अभ्यारण मसूरी

[Signature]



खालगाँव ✓

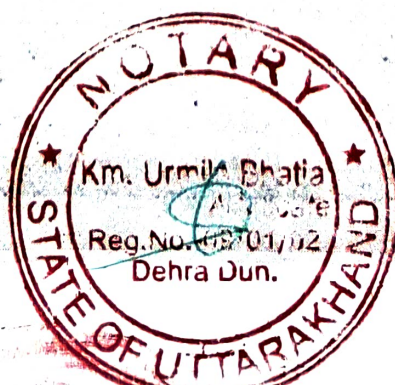
नं० १० ग्राम भन्डार गाँव तथा गाँवगाँव की सीमा पर कायम है	उ० पू० पू०	५७.१५	२३७.१५	४.७०	सीधी रेखा
नं० ११ में कायम है	"	७१.३०	२५१.३०	३.७०	"
नं० १२ में उ० में ड पर कायम है	"	७६.००	२५६.००	१.५०	"
नं० १३ में कायम है	द० पू० पू०	१०६.३०	२८६.३०	५.००	"
	उ० पू० पू०	५७.००	२३७.००	५.००	"
नं० १४ की पू० में ड पर कायम है	द० पू० द०	१८५.३०	५.३०	४.३०	"
	"	१६०.००	१०.००	५.७०	"
नं० १५ की पू० में ड पर कायम है	"	१८५.००	५.००	४.२५	"
नं० १६ की पू० में ड पर कायम है	द० पू० द०	१७५.००	३५५.००	५.२०	"
नं० १७ की पू० में ड पर कायम है	उ० पू० पू०	७१.००	२५१.००	६.१०	"
नं० १८ में कायम किया	द० पू० पू०	११७.००	२६७.००	१.५२	"

Hated

वन क्षेत्राधिकारी

रायपुर रेंज

पत्तरी वन प्रभाग, मसूरी



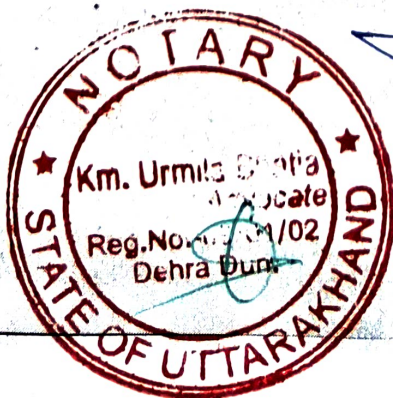
उत्तर प्रदेश अधिपत्य गजट, २१ दिसम्बर, १९७० ई० (अप्रत्यक्ष ३०, १९६२ का संयत्)

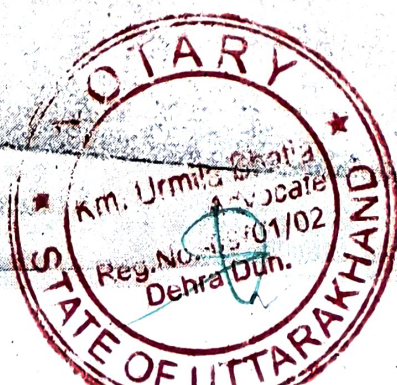
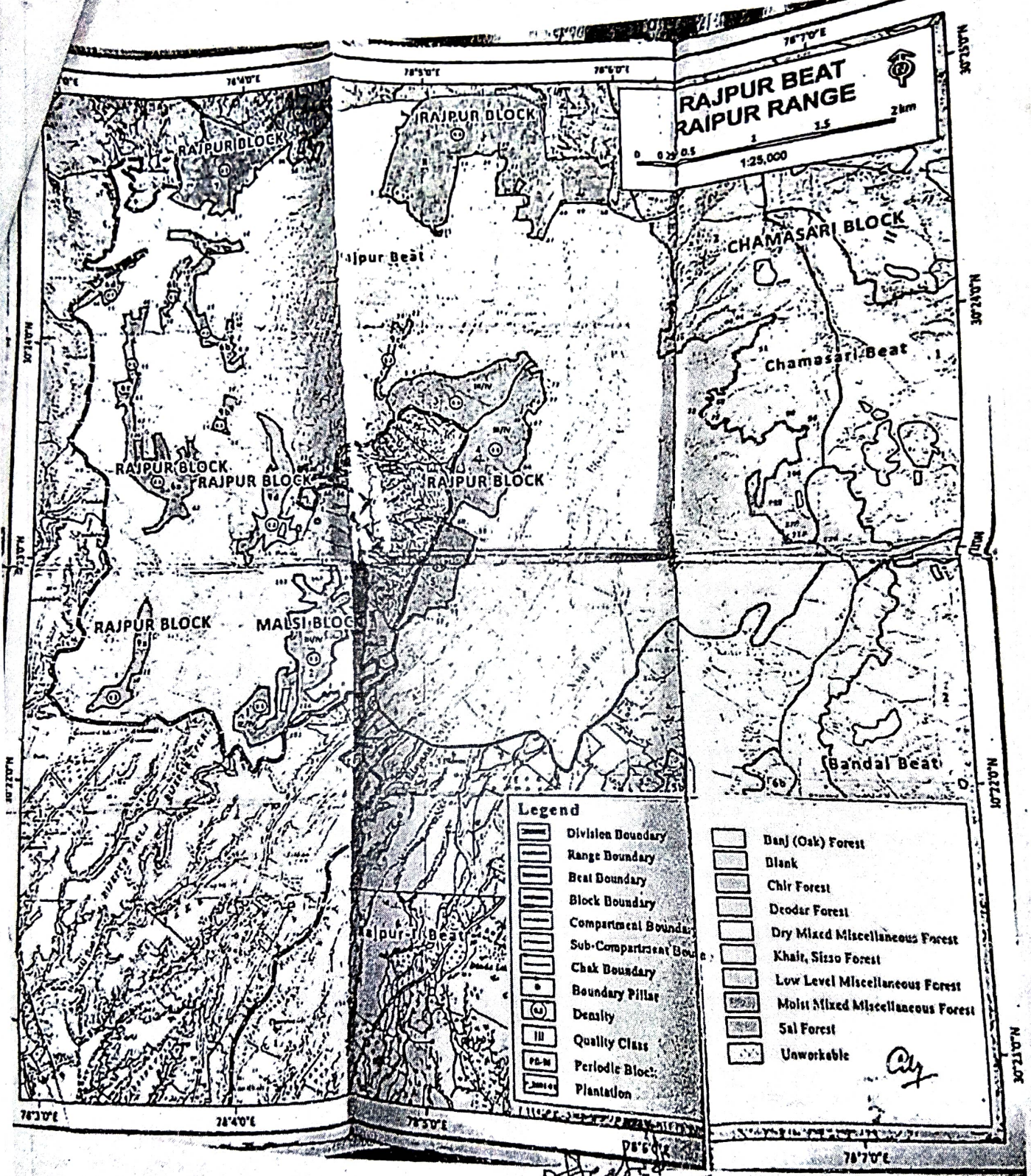
१	२	३	४	५	६	७
३६	खं० नम्बर ११२ में कायम किया गया है	द० प० द०	२०२.००	२२.००	३.२५	सीधी लाइन
३७	"	उ० प० प०	२७६.४५	६६.४५	१.८०	"
३८	"	द० प० प०	२६१.३०	८१.३०	१.४५	"
३९	"	द० प० प०	२५७.४५	७७.४५	१.००	"
४०	"	द० प० द०	१७१.३०	३५१.३०	४.७०	"
४१	"	द० प० प०	६६.००	२७६.००	२.६५	"
४२	"	द० प० प०	१०५.००	२८५.००	२.४०	"
४३	"	द० प० प०	११८.३०	२६८.३०	२.२०	"
४४	"	द० प० प०	२०७.३०	२७.३०	४.२०	"
४५	"	द० प० प०	१०५.३०	२८५.३०	३.७४	"
४६	"	द० प० प०	१०१.३०	२८१.३०	४.८२	"

यहाँ से मकरेती व खालागाँव की गीमा होते हुए पी० नम्बर ४८ तक

Attested

वन क्षेत्राधिकारी
रायपुर रेंज
मसूरी वन प्रभाग, मसूरी





वन क्षेत्राधिकारी
रायपुर रेंज
मसूरी वन प्रभाग, मसूरी

Scanned with CamScanner
Unstamped Photo Copy

Km. URMILA BHATIA
Advocate & NOTARY, Dehradun

जिलाधिकारी कार्यालय देहरादून।

E-Mail ID-dohradundm@gmail.com PHONE-0135-2622389 FAX-2720025

पत्र सं- १० / वन-अनु०/2018

दिनांक) ० जुलाई . 2018

विषय: भूमि समतलीकरण की अनुमति निर्गत किये जाने के संबंध में।

श्रीमती. सीमा जैन प्रती. श्री. एम. के. जैन,
निवासी खालागांव, देहरादून

उपर्युक्त विषयक आपके द्वारा ग्राम खालागांव देहरादून को भूमि, खसरा, नम्बर 183ख रकबा 0.2180है०, 126क, 127, 133ग, 178., 188, 189क, 190क, 191क, 193क, 194ख, 40क, 47ख, 48ग, कुल रकबा 6.1190है० भूमि को समतल करने हेतु प्रस्तुत आवेदन पत्र पर जिला खान अधिकारी देहरादून के पत्र संख्या 150 दिनांक 05 जुलाई 2018 के आचार पर ग्राम खालागांव के भूमि, खसरा, नम्बर 183ख रकबा 0.2180है०, 126क, 127, 133ग, 178., 188, 189क, 190क, 191क, 193क, 194ख, 40क, 47ख, 48ग, कुल रकबा 6.1190है० भूमि में समतलीकरण हेतु शासनादेश 1490/VII-I/2014/ 146-ख/2010, दिनांक 19. 11.2014 के अन्तर्गत जिलाधिकारी देहरादून के आदेश दिनांक 10.07.2018 के द्वारा उक्त खसरा नम्बरानों के समतलीकरण की अनुमति निम्न शर्तों के अधीन दिनांक 10.07.2018 से दिनांक 09.09.2018 अर्थात (02) दो माह की अवधि के लिए प्रदान की जाती है।

- 1- अनुज्ञापत्र धारक अनुमत स्थल से उपखनिज (मिट्टी) की निकासी नहीं करेगा।
- 2- अनुज्ञापत्र धारक अनुमत भूमि से लगे अन्य को भूमि/नाला/सन्तति/वृक्ष को किसी प्रकार से क्षति नहीं पहुँचायेगा।
- 3- किसी भी प्रकार के विवाद के लिये अनुज्ञाधारक स्वयं उत्तरदायी रहेगा।
- 4- समतलीकरण का कार्य उक्त अवधि में ही पूर्ण करना होगा।

(अरविन्द कुमार पाण्डेय)

अपर जिलाधिकारी (प्र०)

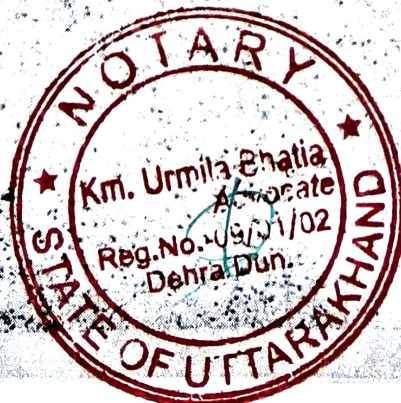
देहरादून।
प्रशासक, जिलाधिकारी कार्यालय

प्रतिलिपि:

उप जिलाधिकारी, सदर को इस निर्देश के साथ प्रेषित कि प्रसंगत भूमि पर समतलीकरण के दौरान निगरानी हेतु संबंधित लेखपाल को निर्देशित करना सुनिश्चित करें, तथा कार्यपूर्ण होने की सूचना अधोहस्ताक्षरी को उपलब्ध कराना सुनिश्चित करें।

अपर जिलाधिकारी (प्र०)

देहरादून।



Attested Photo Copy

Km. URMILA BHATIA
Advocate & NOTARY Dehra Dun

कार्यालय प्रमाणीय वनाधिकारी, मसूरी वन प्रभाग, मसूरी।

E-mail :- dfo_mussoorie@rediffmail.com Phone/fax - 0135 2631765

पत्रांक- 3315 / 23-2 दिनांक मसूरी, 07 फरवरी / 2020

पातन अनुज्ञा

श्री मनीष दत्त त्वागी पुत्र स्व. श्री श्रीराम त्वागी, निवासी- 189 राजपुर रोड, देहरादून की निजी मृमि वन कातमाय में खाता संख्या 033, खसरा नं. 188 ग रकबा 0.3080 हे० के आवेदन पत्र पर विचार करते हुए वन क्षेत्राधिकारी, रायपुर की जांच आख्या 759/मूल दिनांक 28.01.2020 एवं उप-प्रमाणीय वनाधिकारी देहरादून की संस्तुति एवं एवं उत्तर प्रदेश वृक्ष संरक्षण अधिनियम-1976 (उत्तराखण्ड में यथा प्रवृत्त) की धारा-5 में प्रदत्त शक्ति का प्रयोग करते हुए विवरणानुसार वृक्षों की पातन अनुमति एताद्वारा प्रदान की जाती है:-

क्र.सं.	प्रजाति	व्यास वर्ग	संख्या	अन्यति
1	तुन (हरा)	10-20	01	उक्त वृक्ष भवन निर्माण में बाधक है।
2	समल (हरा)	20-30	01	
3	मदारा (हरा)	30-40	01	
4	मदारा (हरा)	30-40, 20-30	जड़ से दो, ऊपर से एक	

उक्त वृक्ष पातन की अनुमति निम्न शर्तों/प्रतिबन्धों के अधीन दी जाती है:-

- > पत्र जारी होने के 30 दिन तक के लिए एक पातन अनुज्ञा वैध होगी। मू-स्वामी द्वारा निश्चित रूप से इस अवधि में वृक्षों का पातन करना होगा।
- > पत्र जारी होने के एक माह के अन्दर उक्त वृक्षों के पातन के पर्याप्त आवश्यकतानुसार उत्तराखण्ड इमारतों लफड़ी और अन्य वन उपज अधिवहन नियमावली- 2012 के प्रावधानानुसार प्रकाश के निकाली हेतु आवेदन प्रस्तुत करना होगा।
- > उक्त पेड़ों के पातन स्थलों का किसी भी समय वन के क्षेत्रीय अधिकारी/कर्मचारी द्वारा निरीक्षण किया जा सकेगा।
- > उक्त पेड़ों के पातन हेतु मू-स्वामी द्वारा अपने आवेदन पत्र में किसी भी तथ्य का किसी भी समय असत्य पाये जाने पर पातन अनुज्ञा को निरस्त माना जायेगा।
- > उत्तर प्रदेश वृक्ष संरक्षण अधिनियम-1976 (उत्तराखण्ड में यथा प्रवृत्त) की धारा-7 के प्रावधानानुसार प्रत्येक पातित वृक्ष के सापेक्ष दुगने संख्या के पौधों का रोपण पिहित स्थलों पर मू-स्वामी द्वारा स्वयं के व्यय पर किया जायेगा। रोपित पौधों की देख-रेख सम्बन्धित मू-स्वामी द्वारा किया जायेगा। वृक्षारोपण हेतु रपत घयन, प्रजाति का घयन व रोपित पौधों की जीवितता सम्बन्धित वन क्षेत्राधिकारी द्वारा सुनिश्चित किया जायेगा।
- > उपरोक्त अनुसार वृक्षों के पातनोपरान्त आवेदक/प्राप्ति द्वारा प्रत्येक पातित वृक्ष के सापेक्ष रु० 300.00 (तीन सौ) का राष्ट्रीय बचत पत्र (NSC/FDR) डाक घर से तैयार कर इस उद्देश्य के साथ प्रमाणीय वनाधिकारी, मसूरी के पक्ष में बंधक (Pledge) कर प्रस्तुत करना होगा, कि ये इस कार्यालय में वृक्ष पातन अनुज्ञा निर्गत तिथि से वृक्ष पातन के परवात एक वर्ष के भीतर प्रत्येक पातन किये गये वृक्ष के स्थान पर दो वृक्षों को सफलतापूर्वक रोपण करेंगे तथा इसके उपरान्त इस आशय की सूचना/समय मय फोटोग्राफस सम्बन्धित रेंज कार्यालय को देनी होगी। जिसका रेंज अधिकारी द्वारा स्थलीय निरीक्षण कर सत्यता की जाँचोपरान्त रेंज अधिकारी द्वारा इस आशय की आख्या अग्रेतर कार्यवाही हेतु इस कार्यालय को प्रस्तुत करेंगे। परन्तु यदि सम्बन्धित आवेदक द्वारा वृक्ष पातन के परवात इस वर्ष के भीतर कोई सूचना वन विभाग को नहीं दी जाती है तो इस सापेक्ष बंधक (NSC/FDR) विभागीय हित में जब्त कर इससे प्राप्त धनराशि से पौधों को रोपण कर वृक्षों की क्षति पूर्ति की जायेगी।
- > उपरानुसार पातन स्थल पर किसी प्रकार अवैध पातन के लिए मू-स्वामी स्वयं जिम्मेदार होगा।
- > वृक्ष के स्वामित्व को लेकर यदि कोई विवाद उत्पन्न होता है, तो विभाग इसका जिम्मेदार नहीं होगा।

उक्त शर्तों/प्रतिबन्धों के उत्सर्जन होने की दशा में उत्तर प्रदेश वृक्ष संरक्षण अधिनियम-1976 (उत्तराखण्ड में यथा प्रवृत्त) की धारा-10, 11, 12, 13 एवं 14 के प्रावधानानुसार कार्यवाही अमल में लायी जायेगी।

Received
3315/23-2 तददिनांकित।

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. उप-प्रमाणीय वनाधिकारी, देहरादून।
2. रेंज अधिकारी, रायपुर रेंज।
3. सम्बन्धित आवेदक।

रजपुर

(कहकशा नसीम, IFS)
प्रमाणीय वनाधिकारी,
मसूरी वन प्रभाग, मसूरी।

रायपुर रेंज
1602
23-2
12-2-2020

मू आवेदक की प्रतिलिपि आवेदक को देकर करवाही इसे प्रतिलिपि पत्र में दिने में निम्नलिखित कार्यवाही करे।

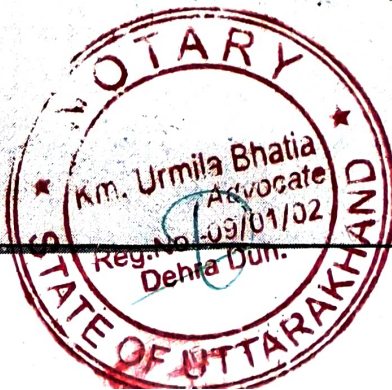
(कहकशा नसीम, IFS)
प्रमाणीय वनाधिकारी,
मसूरी वन प्रभाग, मसूरी।

collected

वन क्षेत्राधिकारी

रायपुर रेंज

मसूरी

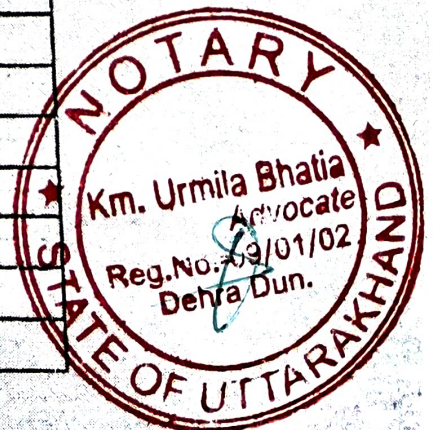


Attested Photo Copy

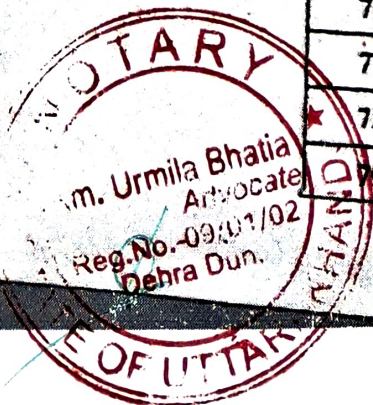
K.M. URMILA BHATIA
Advocate & NOTARY, Dehradun

खाला-गोब, कुडालगेट रायपुर रेंज की राजपुर बीट के कक्ष संख्या राजपुर 8 आरक्षित वन सीमा के बाहर स्थित भूमि पर वर्तमान में खड़े कुल 88 वृक्षों का विवरण ।

क्र.सं०	वृक्ष प्रजाति	संख्या	व्यास वर्ग
1	सेमल	1	80-90
2	तुन	1	30-40
3	आम	1	40-50
4	पीपल	1	40-50
5	आम	1	40-50
6	आम	1	20-30
7	आम	1	20-30
8	सेमल	1	50-60
9	साल	1	90 ओवर
10	आम	1	80-90
11	आम	1	40-50
12	आम	1	90 ओवर
13	आम	1	90 ओवर
14	सेमल	1	30-40
15	साल	1	10-20
16	आम	1	50-60
17	आम	1	90 ओवर
18	तुन	1	40-50
19	आम	1	70-80
20	आम	1	90ओवर
21	सेमल	1	10-20
22	सेमल	1	10-20
23	तुन	1	40-50
24	तुन	1	40-50
25	आम	1	50-60
26	आम	1	50-60
27	तुन	1	20-30
28	साल	1	30-40
29	पीपल	1	40-50
30	आम	1	50-60
31	आम	1	50-60
32	आम	1	20-30
33	आम	1	20-30
34	आम	1	20-30
35	तुन	1	50-60
36	तुन	1	10-20
37	आम	1	50-60
38	आम	1	50-60



39	आम	1	10-20
40	साल	1	20-30
41	आम	1	40-50
42	आम	1	50-60
43	आम	1	10-20
44	तुन	1	10-20
45	आम	1	40-50
46	आम	1	10-20
47	आम	1	50-60
48	आम	1	30-40
49	जामुन	1	10-20
50	जामुन	1	10-20
51	कुकाट	1	10-20
52	रोहिणी	1	10-20
53	कुकाट	1	10-20
54	जामुन	1	20-30
55	झिंगन	1	30-40
56	सालू	1	10-20
57	मदारा	1	40-50
58	जामुन	1	10-20
59	जामुन	1	20-30
60	मदारा	1	20-30
61	झिंगन	1	50-60
62	झिंगन	1	10-20
63	कुकाट	1	10-20
64	आंवला	1	30-40
65	मेहल	1	10-20
66	मदारा	1	20-30
67	झिंगन	1	20-30
68	कुकाट	1	20-30
69	सालू	1	10-20
70	झिंगन	1	20-30
71	कुकाट	1	20-30
72	सिरस	1	20-30
73	सिल्वरओक	1	30-40
74	मदारा	1	20-30
75	सालू	1	20-30
76	सिसर	1	10-20
77	जामुन	1	20-30
78	सालू	1	10-20
79	सालू	1	10-20



Handwritten signature and initials 'rm'.

80	सालू	1	20-30
81	जामुन	1	20-30
82	सिरस	1	10-20
83	अमलतास	1	10-20
84	अमलतास	1	20-30
85	मदारा	1	10-20
86	कुकाट	1	10-20
87	जामुन	1	10-20
88	कुकाट	1	20-30

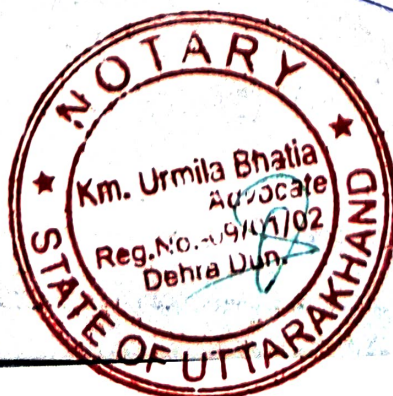
(नवीन राणा)

व. द.

राजपुर अनुभाग

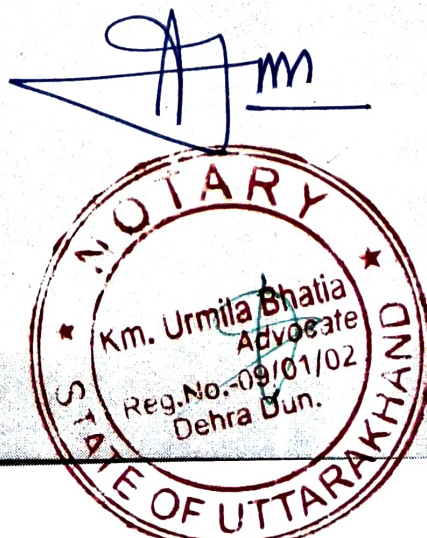
वन क्षेत्राधिकारी
रायपुर रेंज
मसूरी वन प्रभाग, मसूरी

वन क्षेत्राधिकारी
रायपुर रेंज
मसूरी वन प्रभाग, मसूरी



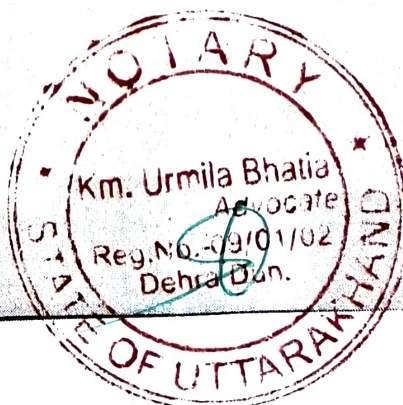
नकल खसरा ग्राम खालावा परगना पुन्ना तहसील देहरा जिला देहरा साल 1923 सन फसल सम्बन्धी

खेत की संख्या	क्षेत्रफल (हेक्टेयर में)	नं० खाता खतौनी	खतौनी के भाग 1 के वर्गीकरण के अनुसार खतेदार का नाम	खतौनी के भाग 2 के वर्गीकरण के अनुसार खतेदार का नाम	सिंचाई का साधन	क्षेत्रफल									फसली क्षेत्रफल दो		आकषित भूमि		कुल क्षेत्रफल के अनुसार खेत की संख्या	विषय
						खरीफ			रबी			जायद			सिंचित	असिंचित	गाय	क्षेत्रफल		
						फसल	सिंचित	असिंचित	फसल	सिंचित	असिंचित	फसल	सिंचित	असिंचित						
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21
92028	0.0200	01	+		1	-	-	-	-	-	-	-	-	-	-	-	गन्ना	0.0200		
रमेश चन्द जोशी राजस्व सफनरीक्षक क्षेत्र: २२२																				



नकल खसरा ग्राम			परगना	तहसील	जिला	साल	13	सन फसल सम्बन्धी														
खेत की संख्या	क्षेत्रफल (हेक्टेयर में)	फसल खतौनी	खतौनी के भाग 1 के वर्गीकरण के अनुसार खतेदार का नाम	खतौनी के भाग 2 के वर्गीकरण के अनुसार खतेदार का नाम	सिपाई का सापन	क्षेत्रफल									फसली क्षेत्रफल दो		आकर्षित भूमि		खेत के पूरे बड़े हुए क्षेत्र की संख्या	विवरण		
						खरीफ			रबी			जायद			स्थिति	असिंचित	स्थिति	असिंचित			माप	क्षेत्रफल
						फसल	स्थिति	असिंचित	फसल	स्थिति	असिंचित	फसल	स्थिति	असिंचित								
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21		
१६०५ मि	०१०१२०	५६	लखनसुख		१	-	-	-	-	-	-	-	-	-	-	-	५७१	०१२०				
१६०५ मि	०१०१२०	६२	राहुल, आशीष		१	-	-	-	-	-	-	-	-	-	-	-	५७१	०१२०				
१६० मि	११६६०	६३	+		-	-	-	-	-	-	-	-	-	-	-	-	६७५	११६६				
रमेश चन्द जोशी राजस्व उपनिरीक्षक कोटा ०७/०५/२०१८																						

रमेश चन्द जोशी
राजस्व उपनिरीक्षक
देहरादून



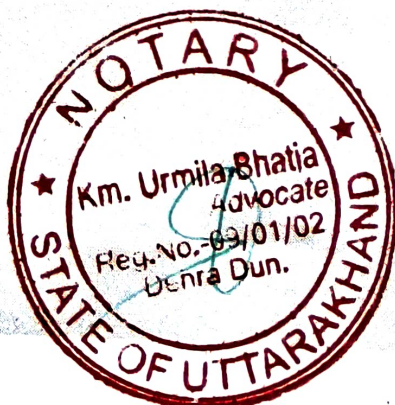
नकल खसरा ग्राम खसरा परगना खसरा तहसील खसरा जिला खसरा साल 1883 सन फसल समय

क्र.सं.	खसरा नं.	खसरा विवरण	खसरा नं.	खसरा विवरण	खसरा नं.	खसरा विवरण	क्षेत्रफल									फसली क्षेत्रफल दो		आकर्मित भूमि		खसरा नं.	खसरा विवरण
							खरीफ			रबी			जायद			क्षेत्रफल दो		आकर्मित भूमि			
							फसल	सिंचित	असिंचित	फसल	सिंचित	असिंचित	फसल	सिंचित	असिंचित	सिंचित	असिंचित	मप	क्षेत्रफल		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	
1508	2564	95	मीनोजेन्द्र गोस्वामी														र.प.	2564			
		2565	लोकाजेंद्र गोस्वामी														र.प.				
		96	मि. जे. नन्दल														म.प.	1054			
		97	मि. जे. नन्दल														म.प.	1054			
		98	मि. जे. नन्दल														म.प.	1054			
		99	मि. जे. नन्दल														म.प.	1054			
		100	मि. जे. नन्दल														म.प.	1054			
		101	मि. जे. नन्दल														म.प.	1054			
		102	मि. जे. नन्दल														म.प.	1054			
		103	मि. जे. नन्दल														म.प.	1054			
		104	मि. जे. नन्दल														म.प.	1054			
		105	मि. जे. नन्दल														म.प.	1054			
		106	मि. जे. नन्दल														म.प.	1054			
		107	मि. जे. नन्दल														म.प.	1054			
		108	मि. जे. नन्दल														म.प.	1054			
		109	मि. जे. नन्दल														म.प.	1054			
		110	मि. जे. नन्दल														म.प.	1054			
		111	मि. जे. नन्दल														म.प.	1054			
		112	मि. जे. नन्दल														म.प.	1054			
		113	मि. जे. नन्दल														म.प.	1054			
		114	मि. जे. नन्दल														म.प.	1054			
		115	मि. जे. नन्दल														म.प.	1054			
		116	मि. जे. नन्दल														म.प.	1054			
		117	मि. जे. नन्दल														म.प.	1054			
		118	मि. जे. नन्दल														म.प.	1054			
		119	मि. जे. नन्दल														म.प.	1054			
		120	मि. जे. नन्दल														म.प.	1054			
		121	मि. जे. नन्दल														म.प.	1054			

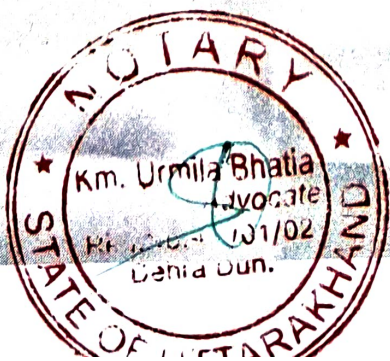
रमेश चन्द्र जोशी

राजस्व उपनिरीक्षक

खसरा नं. 1054

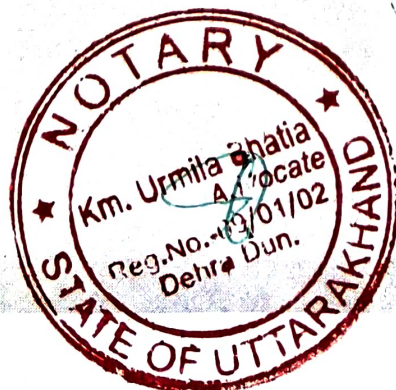


रमेश चंद्र जोशी
राजस्व उपनिरीक्षक
वे.क. २२९१११ लाहोर



खेत की संख्या	क्षेत्रफल (हेक्टेयर में)	नं० खता खतीनी	खतीनी के भाग 1 के वर्गीकरण के अनुसार खतेदार का नाम	खतीनी के भाग 2 के वर्गीकरण के अनुसार खतेदार का नाम	सिंचाई का साधन	क्षेत्रफल									फसली क्षेत्रफल दो		आकारित भूमि		कुल क्षेत्रफल खेत की संख्या	विवरण
						खरीफ			रबी			जायद			सिंचित	असिंचित	माप	क्षेत्रफल		
						फसल	सिंचित	असिंचित	फसल	सिंचित	असिंचित	फसल	सिंचित	असिंचित						
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21
31666	15	15	अशोक लामर														न.प.	10000		
	95	0619	आलमगुला														न.प.	10000		
	15	0156	अनमल														न.प.	10000		
	15	0266	विजय कुमार सिंह														न.प.	10000		
	15	0222	विजय कुमार														न.प.	10000		
	15	0221	विजय कुमार														न.प.	10000		
	15	0056	विजय कुमार														न.प.	10000		
	15	0152	विजय कुमार														न.प.	10000		
	15	0214	विजय कुमार														न.प.	10000		

रमेश चन्द्र जोशी
राजस्व उपनिरीक्षक
क्षेत्र १५१८५००० भे २५



Attested Photo Copy
Km. URMILA BHATIA
Advocate & NOTARY, Dehradun